क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः–
Ref.No.: G000874 /O.A. No. 65/2023

दिनांकः–
Date: 22.11.2023

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Subject: Regarding Submission of Joint Committee Report in compliance of Hon'ble NGT order dated 17.05.2023 in O.A. No. 65/2023 Vikas Shakya Vs Union of India & Ors.

Sir,

In Compliance of Hon'ble NGT order dated 17.05.2023 in O.A. No. 65/2023 Vikas Shakya Vs Union of India & Ors, the report of Joint Committee is being filed herewith.

It is requested that the aforesaid Joint Committee Report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,
RAMESH KUMAR SINGH
Digitally signed by RAMESH KUMAR SINGH
Date: 2023.11.22 15:50:52 +05'30'
(R.K. Singh)
Regional Officer
Sonbhadra.

Endt. No. & date as above.
Copy to:- Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.

Regional Officer
Sonbhadra.

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज, सोनभद्र–231216
ई–मेल : **rosonbhadra@uppcb.in**

Office: House No. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in

Joint Committee Report in compliance of Hon'ble NGT order dated 17.05.2023 in the matter of Original Application No. 65/2023, Vikas Shakya Applicant Versus Union of India &Ors.

1. Hon'ble NGT has constituted a joint committee vide its Order dated 17.05.2023 in Original Application No. 65/2023, Vikas Shakya versus Union of India & Ors, the operative part of the order is reproduced as follows: -

....."1. Grievance in this application is against violation of environmental norms by M/s ACC Cement Pvt. Ltd., the project proponent (PP), Salai Banwa Grinding Unit, Village Salai Banwa, Tehsil Obra, District Sonebhadra, UP. Violations alleged are obstruction of water streams/drains flowing into river Son, a tributary of Ganga at Nos. 1134(Dam), 1118, 1147, 1151 (Natural Stream Drain).....

6. Faced with this legal position, learned Counsel for the PP submits that the PP will not undertake any activity which may obstruct the drains in question. The boundary wall and Hume pipes will be removed and plantation done on either side of the drains before proceeding with the project. We take this statement on record which may be acted upon and the statutory regulators, including the State PCB and Irrigation Department may monitor compliance. Proceedings are closed with regard to the PP.

7. However, the report shows violations at railway siding of which the Railway is owner. Dumping of coal obstructing flow of the drain is violation of environmental norms under the provisions of the Water Act. Railways 4 are responsible to prevent and remedy such violations. The State PCB may take further action in the matter against the Railway Administration and file an affidavit of compliance within two months.

21/11/23 21/11/23 21/11/23

The Railway Administration will also be free to file its response before this Tribunal before the next date. State PCB may put the Railway Administration to notice of these proceedings.

List for further consideration on 16.08.2023……."

2. In compliance of Hon'ble NGT directives, following members have been nominated by the concerned departments: -

   a. Shri R.K. Singh, Regional Officer, UPPCB Sonebhadra;

   b. Shri Ajay Kumar Verma, Superintendent Engineer, Irrigation work Circle, Obra, Sonbhadra.

3. The Committee members conducted the field visit on dated 21.11.2023 to monitoring the compliance of statement submitted by the project proponent M/s. ACC Cement Pvt. Ltd. before Hon'ble NGT.

Site Visit Photographs of M/s ACC Limited, Salai Banwa, Panari, Dist:-Sonebhadra

21/11/23 21/11/23 21/11/23

On the basis of observation found during Site visit, the compliance status of conservation plan submitted by the project proponent as follows:-

S.No.	Action Point of conservation plan	Compliance status
i)	There will be no activities within the project site which will directly or indirectly cause the diversion of the Nallah from its natural course.	Non-Complying
ii)	10m embankment along both the banks of the Nallah will be developed as Nallah protection zone.	Non-Complying
iii)	No discharge from the project site will be done into the Nallah to protect the natural water quality of the same.	At present no Industrial activities is in operational at the site and no discharge found in Nallah's.
iv)	Green belt development and plantation will be carried out on the embankment of the Nallah.	Non-Complying
v)	The Nallah will be protected with culvert structures.	Non-Complying

4. At present no industrial activities is in operation at the site and as such no damage to these naturally flowing Nallah has been observed by the committee during the visit. Only Hume pipes have been provided to pass these Nallah through the boundary wall.

21/11/23 21/11/23 21/11/23

5. As per records due to unscientifically dumping of huge amount of coal near Railway Siding area SPCB has issued So cause notice to the General Manager, North Eastern Railway, 17, Netaji Subhash Road, fairlie place, Kolkata-700001 vide letter No. H00579/C-2/NGT-07/23 dated 12.09.2023 and letter No. HO 2284/C-2/NGT No.-350/23 dated 25.10.2023 Reminder-I (Copy enclosed). In order to this letter, the reply awaited.

The above compliance status may be presented before Hon'ble NGT for kind consideration.

21/11/23	21/11/23
(K.K. Maurya) Scientific Assistant, Regional Office, UPPCB, Sonbhadra	(B.K. Tripathi) Sub Divisional Officer-**I**, Obra Dam Division, Obra, Sonbhadra
21/11/23	
(R.K. Singh) Regional Officer, UPPCB, Sonebhadra.	(Sanjay Kumar) Executive Engineer, Obra Dam Division, Obra, Sonbhadra
	22/11/2023
	(Ajay Kumar Verma) Superintendent Engineer, Irrigation work Circle, Obra, Sonbhadra

28/10/2023

163

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No ..... HO 22 84 ..... /TA-2/NGT No-350/23

दिनाँक Date 25/10/23

मा० एन०जी०टी० प्रकरण
अनुस्मारक–1

सेवा में,

जनरल मैनेजर,
पूर्वोत्तर रेलवे,
17 नेताजी सुभाष रोड, फेयरली पैलेस
कोलकाता–700001

विषय–मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 सं0 65/2023 Vikas Shakya Vs Union of India & Ors. में पारित आदेश दिनांक 17.05.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 65/2023 Vikas Shakya Vs Union of India & Ors. में पारित आदेश दिनांक 17.05.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के अंश निम्नवत हैं –

"..... 1. Grievance in this application is against violation of environmental norms by M/s ACC Cement Pvt. Ltd., the project proponent (PP), Salai Banwa Grinding Unit, Village Salai Banwa, Tehsil Obra, District Sonebhadra, UP. Violations alleged are obstruction of water streams/drains flowing into river Son, a tributary of Ganga at Nos. 1134(Dam), 1118, 1147, 1151 (Natural Stream Drain).....

.....6. Faced with this legal position, learned Counsel for the PP submits that the PP will not undertake any activity which may obstruct the drains in question. The boundary wall and Hume pipes will be removed and plantation done on either side of the drains before proceeding with the project. We take this statement on record which may be acted upon and the statutory regulators, including the State PCB and Irrigation Department may monitor compliance. Proceedings are closed with regard to the PP.

7. However, the report shows violations at railway siding of which the Railway is owner. Dumping of coal obstructing flow of the drain is violation of environmental norms under the provisions of the Water Act. Railways are responsible to prevent and remedy such violations. The State PCB may take further action in the matter against the Railway Administration and file an affidavit of compliance within two months. The Railway Administration will also be free to file its response before this Tribunal before the next date. State PCB may put the Railway Administration to notice of these proceedings.

List for further consideration on 16.08.2023. "....."

प्रश्नगत प्रकरण में मा0 एन0जी0टी0 द्वारा गठित कमेटी की रिपोर्ट दिनांक 13.05.2023 के अनुसार रेलवे साइडिंग में अवैज्ञानिक रूप से डम्प कोल से वर्षा ऋतु के दौरान प्रश्नगत ड्रेन्स का फ्लो बाधित हो रहा है जोकि पर्यावरणीय नियमों को उल्लंघन है।

इस सम्बंध में बोर्ड के पत्रांक एच 94345/सी–2/एनजीटी–07/23 दिनांक 25.05.2023 द्वारा आपको प्रकरण में अपेक्षित कार्यवाही शीघ्रातिशीघ्र सुनिश्चित कराये जाने तथा बोर्ड को अवगत कराये जाने हेतु निर्देश जारी किये गये थे। परन्तु उक्त के अनुपालन में कृत कार्यवाही की प्रगति आख्या अभी तक अप्राप्त है। प्रकरण में सुनवाई हेतु अग्रिम तिथि 23.11.2023 नियत है।

अतः आपसे अपेक्षा है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उपरोक्त वर्णित आदेश के अनुपालन में शीघ्रातिशीघ्र अपेक्षित कार्यवाही सुनिश्चित कराते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड को अवगत करायें, अन्यथा की स्थिति में बाध्य होकर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही की जायेगी।

भवदीय,

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि–

1. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

NGT letters
टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

21/09/2023

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं/Ref. No. 1008579 / ETA-2/NGT-07/23 दिनाँक/Date 12-9-23

पंजीकृत

सेवा में,

जनरल मैनेजर,
पूर्वोत्तर रेलवे, 17 नेताजी सुभाष रोड, फेयरली पैलेस,
कोलकाता–700001

विषयः जनरल मैनेजर, पूर्वोत्तर रेलवे, 17 नेताजी सुभाष रोड, फेयरली पैलेस, कोलकाता के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

कृपया अवगत कराना है मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–65/2023 विकास शाक्य बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.05.2023 के अंश निम्नवत् हैः–

".....7. However, the reports shows violations at railway siding of which the Railway is owner. Dumping of coal obstructing flow of the drain is violation of environmental norms under the provisions of the Water Act. Railways 4 are responsible to prevent and remeady such violations. The state PCB may take further action in the matter against the Railway Administration and file an affidavit of compliance within two months. The Railway Adminisration will also be free to file its response before this Tribunal before the next date. State PCB may put the Railway Administration to notice of these proceedings.

List for further consideration on 16.08.2023....."

प्रश्नगत प्रकरण में मा0 एन0जी0टी0 द्वारा गठित कमेटी की रिपोर्ट दिनांक 13.05.2023 के अनुसार रेलवे साइडिंग में अवैज्ञानिक रूप से डम्प कोल से वर्षा ऋतु के दौरान प्रश्नगत ड्रेन्स का फ्लो बाधित हो रहा है, जो कि पर्यावरणीय नियमों का उल्लंघन दर्शाता है। इस प्रकार उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 03.08.2023 की आख्यानुसार मा0 एन0जी0टी0 द्वारा उक्त प्रकरण में पारित आदेश दिनांक 17.05.2023 के अनुपालन में जनरल मैनेजर, पूर्वोत्तर रेलवे, 17 नेताजी सुभाष रोड, फेयरली पैलेस, कोलकाता के विरूद्ध कार्यवाही किये जाने की संस्तुति की गयी है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–116/2014 में पारित उक्त आदेश दिनांक 29.04.2019 एवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–593/2017 में दिये गये निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति के आंकलन तथा एकत्रित पर्यावरणीय क्षतिपूर्ति के उपयोग के सम्बन्ध में कार्ययोजना की रूपरेखा तैयार की गयी है।

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त रेलवे प्रशासन के विरूद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता हैः–

1. यह कि क्यों न रेलवे साइडिंग में अवैज्ञानिक रूप से कोल डम्प किये जाने के कारण उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाईन के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण 15 दिन के अंदर राज्य बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, (वृत्त–2)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त–2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com